


(12)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/62/IB/2017
PETITION NUMBER : CP/597/IB/2017
NAME OF THE PETITIONER(S) : V. NAGARAJAN (RESOLUTION PROFESSIONAL)
NAME OF THE RESPONDENT(S) : V. ANBALAGAN & 8 OTHERS
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	P.H. Arvindh Pandian. For Renathi	Respondent 1 to 5	
2)	R SUBRAMANIAM for RP V NAGARAJAN	Applicant	R Subramaniam

Sankar Gopal
25/1/18

CA/62/IB/2017 in CP/597/IB/2017

ORDER

Counsels for both the parties are present. It has been submitted by the Counsel for the Corporate Debtor that an appeal has been filed against the order dated 17.11.2017 before the Hon'ble NCLAT. However, it is an admitted fact that the Hon'ble NCLAT has not issued any stay order against the operation of the order dated 17.11.2017. Therefore, the suspended Directors of the Corporate Debtor are directed to make compliance with the order dated 17.11.2017. In particular, R1 - Mr. V. Anbalagan is directed to hand over all the records of the Corporate Debtor and possession of the assets of the Corporate Debtor to the RP and file compliance affidavit on next date of hearing.

Counsel for the HDFC Bank present and submitted that Bank is making the availability of the record required by the RP and the account is in 'no debit' status. The HDFC Bank is directed to allow the operation of the account by the RP. A copy of the order shall be collected by the Counsel appearing for the RP to send it to the HDFC Bank for compliance. Put up on **10.01.2018 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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